

Court No. - 8

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Case :- MISC. SINGLE No. - 27843 of 2021

Petitioner :- Sanskriti Ranjan

Respondent :- Joint Seat Allocation Authority Thru. Org. Chairman Jee& Ors

Counsel for Petitioner :- In Person, Samta Rao, Sarvesh Kumar Dubey

Counsel for Respondent :- Amit Jaiswal-Ojus Law, Mukund Madhav Asthana

Hon'ble Dinesh Kumar Singh, J.

(C.M.Application No.161448 of 2021)

1. Heard Mr. Sarvesh Kumar Dubey, learned counsel for the applicant.
2. Allowed.
3. Original opposite party Nos.2 and 3 are deleted from the array of the parties. In their place, Union of India through its Secretary Ministry of Human Resource Development, New Delhi and I.I.T. B.H.U. through its Registrar, Varanasi, U.P. are impleaded as respondent Nos.2 and 3.

(C.M.Application No.162979 of 2021)

1. Heard Mr. Amit Jaiswal, learned counsel appearing for the Intervenor, Dr. Sonal Chauhan r/o of B-801, World View, Sena Pati Bapat Marg, World Tower, Lower Parel, West Mumbai currently working as Consultant MD, DMRE, MBBS at Wadia Children Hospital, Mumbai who has filed an application for intervention.
2. Allowed.

(Order on Memo)

1. Heard Mr. Sarvesh Kumar Dubey and Ms. Samta Rao, learned counsels appearing for the petitioner, Mr. S.B. Pandey, learned Assistant Solicitor General of India assisted by Mr. Anand Dwivedi, Advocate, Mr. S.M. Singh Roykwar, learned counsel appearing for the I.I.T. B.H.U., Mr. Amit Jaiswal, learned counsel appearing for the Intervenor and Mr. J.P. Maurya, learned Standing Counsel for the State.
2. It has been brought to notice of this Court that in compliance of the order dated 29.11.2021, the petitioner, Sanskriti Ranjan has been

given admission by I.I.T. B.H.U. for Mathematics and Computing (5 years, Bachelor and Master of Technology (Dual Degree) Course.

3. It is heartening to note that after coming to know the order dated 29.11.2021 passed by this Court in this writ petition, the applicant-intervenor (Dr.Sonal Chauhan) on her own wants to sponsor petitioner's entire study at I.I.T. B.H.U. for Mathematics and Computing (5 years, Bachelor and Master of Technology (Dual Degree) Course.

4. Mr. S.M.Singh Roykwar, Advocate has put in appearance for I.I.T. B.H.U.

5. Mr. S.M. Singh Roykwar, learned counsel representing I.I.T. B.H.U. submits that he will place on record compliance affidavit as well as an affidavit of Registrar, I.I.T. B.H.U. detailing exact or approximate amount of fee, including hostel fee etc, for 5 years of the petitioner's course.

He may do so by the next date of listing of the case.

6. The petitioner does not have any objection to such a magnanimous gesture from the applicant, Dr. Sonal Chauhan. The petitioner, who is present in the Court, expresses her deepest gratitude to Dr. Sonal Chauhan.

7. Mr.Sarvesh Dubey, learned counsel for the petitioner further submits that he will move a proper application for impleadment of State of U.P. as a Party-respondent.

8. This Court believes that this is not a solitary case where a brilliant student coming from the lower strata of Society faces such a difficulty in depositing the fee after cracking the admission test for prestigious institution such as IIT. Others might not have been so fortunate to come to Court.

9. Considering the said aspect, this Court would like to know from Union of India as well from the State Government that whether there is some scheme/fund for sponsoring the study of such students who secures admission in the best of the Institution through entrance exams such as J.E.E./N.E.E.T./C.L.A.T. etc., but they are unable to pay their fee because of their poor economic conditions.

10. Instructions from the State Government as well as Central

Government should be placed on record before the next date of listing of the case.

11. Mr.Sarvesh Dubey, learned counsel for the petitioner has informed about this Court that several I.I.T. alumni have contacted him, even many advocates have come forward to sponsor entire study of the petitioner

12. This is quite heartening that capable section of the society is willing to sponsor the study of a meritorious girl student from lower strata of the society. The Court places appreciation on record to all such persons, who have volunteered to sponsor entire study of the petitioner. This Court places on record its special appreciation for Dr. Sonal Chauhan for her noble gesture.

13. List this case on 20.12.2021.

Order Date :- 6.12.2021

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